

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

PILSM-1-2020

— Petitioner.

Versus

State of Goa and others. Respondents.

Ms. Maria Correia, Additional Govt. Advocate for Respondents No.1 to 3.

Advocate Mr. A. D. Bhobe, Amicus Curiae.

**Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.**

Date : 2nd December, 2020.

P.C. :-

Heard Mr. A.D. Bhobe, the learned Amicus Curiae and Ms. Maria Correia, the learned Additional Government Advocate for the Respondents No.1 to 3.

2. Ms. Maria Correia points out that today the learned Advocate General is not available and the compliance report which has been filed, indicates the steps taken upto 21/11/2020. She states that further compliance report, giving greater details, will be filed by the Director of Prosecution before 14/12/2020. We now place this matter on 14/12/2020.

3. The learned Amicus Curiae points out that he has some suggestions to make. Before the same are presented before the Court, he will furnish a copy of the same to the learned Advocate General, so that some agreed protocol can be placed on record, in this matter.

4. S.O. to 14/12/2020.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.